## DETAILS OF PETTY OFFENCE CASES UNDER THE 'SARAL PETTY OFFENCE FINE DEPOSIT SCHEME' ( POWER JYOTI ACCOUNT IN STATE BANK OF INDIA)

अपर मुख्य न्यायिक मजिस्ट्रेट कोर्ट नं0-7, गाजियाबाट

In the Court of ACJM-07

SI. No.	Case Number	Name of Parties	Under Section/Act.	Police Station / Department	Proposed Fine	Remarks
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		The state of the s			l.	fine may be
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						Account number (To be
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		THE STATE OF THE PARTY OF THE P				proforma on the website) of State
						Bank of India
						along with
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						commission after
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						prescribed Challen/Danceit
and to				<u> </u>		Challan/Deposit slip. (The details
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				THE RESIDENCE OF THE PROPERTY		and Challan
						forms are
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Note - court vacant - 16/04/15

Prepared by - Sish

अगर मुख्य न्याधिक मजिस्ट्रेट १८ कोर्ट नं0-7, गोजियाबाट 23/11/16

## DETAILS OF PETTY OFFENCE CASES UNDER THE 'SARAL PETTY OFFENCE FINE DEPOSIT SCHEME' (POWER JYOTI ACCOUNT IN STATE BANK OF INDIA)

In the Court of Judicial magistrate 628. Under Police Station / Proposed SI. Case Number Name of Parties Section/Act. Department Fine Remarks The proposed AVIL NIL 0412 fine may deposited in Account number ----- (To be District Judgeship before uploading 'this' proforma on the website) of State Bank of India along applicable commission after filling up the prescribed Challan/Deposit slip. (The details of the Scheme and Challani forms are available on this

website)

Ghaziabad (U.P.)

Mote: Court is vaccount.